

St. No.165/93 Dt. 30.7.1993.

Shri Isaac for the applicant. The applicant has approached this Tribunal without even making a representation to the Government about his transfer.

Reliance is placed on a document which enunciate the policy, but these are only guidelines for effecting transfer.

No interference is called for in the matter like this.

Dismissed summarily.

W.L.
(M.S.DESHPANDE)
VICE-CHAIRMAN.

B.

dt. 30/7/93
~~Order/Judgement despatched
to Applicant/Respondent(s)
on 20/8/93~~

8/8/93